

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 3/82-ALC4/2009 MEETING DATE : 21.04.2009

The Meeting No3/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 21.04.2009 was actually held on **19.05.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-19	M/S Alembic Ltd.
Norms Committee Meeting No.3/10	F.No.01/82/050/01100/AM09
Meeting Date: 21.04.2009	RA F.No.34/24/040/00119/AM09
Adv.Lic.No.3410022427 dated 30.09.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the unit of measurement of export product to read as "KGA" without any other change in the decision of NC taken in 29/82 meeting held on 14.10.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-20	M/S RA Chem Pharma Ltd.
Norms Committee Meeting No.3/10	F.No.01/82/050/00972/AM09
Meeting Date: 21.04.2009	RA F.No.09/24/040/00176/AM09
Adv.Lic.No.0910035216 dated 04.09.2008	
Committee considered case as per agenda and observed that Department of Pharmaceuticals vide their U.O. No.35011/243/2008-PI-III dated 24.03.2009 has recommended for revision of SION A-2611 and to call for fresh Production and Consumption data through Pharmexcil. Committee accepted the recommendation of Department of Pharmaceuticals and decided to put up the matter on file for examination for deletion of SION A-2611 for the present. As regards request of the firm for enhancement in the quantity of inputs to the extent of quantity given in SION A-2611, it was decided to maintain the decision of NC taken in 36/82 meeting held on 02.12.2008.	

Case No.B-21	M/S Vipul Dye Chem Ltd.
Norms Committee Meeting No.3/10	F.No.01/83/050/00326/AM05

Meeting Date: 21.04.2009	RA F.No.03/24/040/00628/AM05				
Adv.Lic.No.0310286725 dated 18.08.2004					
Committee considered case as per agenda and in light of written comments of Department of C&PC vide their U.O. No.14010/70/2001-Ch.III, signed copy handed over in the meeting and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Diansidine Di Hydrochloride	1 Kg.	1.	Ortho Nitro Anisole	2.148 kg	
		2.	Methanol	2.376 kg	
		3.	Dichlone	0.048 kg	
		4.	Thiourea	0.073 kg	
RA concerned may take further necessary action as per above decision of NC.					

Case No.B-22	M/S Unimark Remedies Ltd.			
Norms Committee Meeting No.3/10	F.No.01/83/050/00195/AM06			
Meeting Date: 21.04.2009	RA F.No.03/95/040/00323/AM06			
Adv.Lic.No.0310338505 dated 11.07.2005				
Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals vide their U.O. No.35011/120/20095PI-III, signed copy handed over in the meeting and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethoyl-1-4-Dihydro-7-Methyl-4-one-Napthyridine-3-Carboxylate	1 Kg.	1.	2-Amino-6-Picoline	0.93 kg
		2.	Ethoxy Methylene Malonic Ester	1.86 kg
		3.	Diphenyl Oxide	0.47 kg
		4.	Dimethyl Formamide	1.08 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-23	M/S Privi Organics Ltd.
Norms Committee Meeting No.3/10	F.No.01/82/050/01391/AM09
Meeting Date: 21.04.2009	RA F.No.03/95/040/00634/AM09
Adv.Lic.No.0310497259 dated 11.12.2008	
Committee decided to defer case for 16.06.2009 for comments of C&PC.	

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Case No.B-24	M/S SPC Life Sciences Pvt. Ltd.
Norms Committee Meeting No.3/10	F.No.01/83/050/00091/AM07
Meeting Date: 21.04.2009	RA F.No.34/24/040/00020/AM07
Adv.Lic.No.3410015935 dated 25.04.2006	
Committee decided to call for specific end use of export product. Accordingly, case was deferred for 30.06.2009.	

Case No.B-25	M/S Alkaloid Corporation
Norms Committee Meeting No.3/10	F.No.01/82/050/00483/AM08
Meeting Date: 21.04.2009	RA F.No.02/24/040/00272/AM08
Adv.Lic.No.0210107833 dated 04.01.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following documents/information from firm. 1. Complete specification of export product, 2. Complete specification of import item from foreign supplier. 3. Copy of Bills of Entry. 4. Copy of Shipping Bills. Accordingly, case was deferred for 30.06.2009.	

Case No.B-26	M/S S. Kant Pharmaceutical Manufacturer
Norms Committee Meeting No.3/10	F.No.01/87/050/01422/AM06
Meeting Date: 21.04.2009	RA F.No.03/95/040/01327/AM06
Adv.Lic.No.0310367503 dated 17.02.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.	

Case No.A-4	M/S Arch Pharmalab Ltd.
Norms Committee Meeting No.3/10	F.No.01/82/162/01224/AM09
Meeting Date: 21.04.2009	RA F.No.03/94/040/00949/AM09
Adv.Lic.No.0310503316 dated 21.01.2009	
Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.	

Case No.A-5	M/S Medreich Ltd.
Norms Committee Meeting No.3/10	F.No.01/82/162/01311/AM09

Meeting Date: 21.04.2009	RA F.No.07/24/040/00678/AM09
Adv.Lic.No.0710055121 dated 28.12.2007	
Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.	

1	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

2	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:16.06.2009
	Decision :Committee decided to remind Export Cell for their comments. Accordingly, case was deferred for 16.06.2009.			

3

Case No.:7/19/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Approved	
HQ File :01/82/050/00781/AM09/	RLA File :09/24/040/00046/AM09/	Lic.No/Date:0910034742 23.07.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/177/2008-PI-III dated 21.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Butyl-4-Chloro-1[2-3-Triphenylmethyl-1H-Tetrazole-2-YL][1,1-Biphenyl-4-YL-4-YL]Methyl]1H Imidazole-5-Methanol (Trityl Losartan)	1 Kg.	1.	2-Chloromandelic acid 2-Cyano-4-Methyl Biphenyl	0.57 kg
		2.	Hydention	Not used directly. Hence not allowed
		3.	Methylene Dichloride	1.74 kg
		4.	2,2-Azobisisobutyronitrile	0.037 kg
		5.	2n-Butyl-4-Chloro-5-formyl-1H-Imidazole	0.37 kg
		6.	Toluene	1.65 kg
		7.	Sodium Borohydride	0.04 kg
		8.	Methanol	0.28 kg

	9.	N-Methyl Pyrrolidine	0.37 kg
	10.	Sodium Azide	0.248 kg
	11.	Trityl chloride	0.59 kg
	12.	Triethylamine	0.196 kg
RA concerned may take further necessary action as per above decision of NC.			

4	Case No.:16/19/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/00792/AM09/	RLA File :04/24/040/00107/AM09/	Lic.No/Date:0410097567 28.07.2008	Defer Date:30.06.2009
	Decision :Committee decided to call for a copy of valid Drug Manufacturing Licence from firm. Accordingly, case was deferred for 30.06.2009.			

5	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	Defer Date:16.06.2009
	Decision :Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

6	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

7	Case No.:10/41/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01450/AM09/	RLA File :09/24/040/00199/AM09/	Lic.No/Date:0910035198 01.09.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

8	Case No.:38/24/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Approved
	HQ File :01/82/050/00971/AM09/	RLA File :07/24/040/00288/AM09/	Lic.No/Date:0710059547 02.09.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/205/2008-			

PI-III dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Carbinoxamine Maleate	1 Kg.	1.	Pyridine 2-aldehyde	0.39 kg
		2.	Tetra Hydro Furan	0.468 kg
		3.	Acetone	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:33/41/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01473/AM09/	RLA File :07/24/040/00371/AM09/	Lic.No/Date:0710060370 10.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

10	Case No.:22/32/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01197/AM09/	RLA File :05/24/040/00431/AM09/	Lic.No/Date:0510229891 23.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

11	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

12	Case No.:5/35/82-ALC4/2008	Party Name:BAYER CROPSOURCE LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01261/AM09/	RLA File :03/94/040/00689/AM09/	Lic.No/Date:0310493655 11.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

13	Case No.:15/41/82-ALC4/2008	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
			Lic.No/Date:0310494005	

HQ File :01/82/050/01455/AM09/	RLA File :03/95/040/00796/AM08/	12.11.2008	Defer
Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			Date:16.06.2009

14	Case No.:18/35/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01274/AM09/	RLA File :31/24/040/00205/AM09/	Lic.No/Date:3110036117 17.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of C&PC.			

15	Case No.:26/35/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01282/AM09/	RLA File :09/24/040/00323/AM09/	Lic.No/Date:0910035999 18.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

16	Case No.:30/35/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01286/AM09/	RLA File :07/24/040/00460/AM09/	Lic.No/Date:0710061156 19.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

17	Case No.:16/38/82-ALC4/2008	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01365/AM09/	RLA File :03/95/040/00621/AM09/	Lic.No/Date:0310496924 08.12.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:24/42/82-ALC4/2008	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Approved	
	HQ File :01/82/050/01502/AM09/	RLA File :03/94/040/00855/AM09/	Lic.No/Date:0310497883 15.12.2008		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/270/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty.

				allowed
Testosterone Cypionate	1 Kg.	1.	4-Androstene-3, 17 Dione	0.931 kg
		2.	3 Cyclopentyl Propionyl Chloride	0.922 kg
RA concerned may take further necessary action as per above decision of NC.				

19	Case No.:20/40/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01439/AM09/	RLA File :03/95/040/00788/AM09/	Lic.No/Date:0310498744 18.12.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

20	Case No.:35/41/82-ALC4/2008	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01475/AM09/	RLA File :22/24/040/00055/AM09/	Lic.No/Date:2210008528 24.12.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

21	Case No.:14/42/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01492/AM09/	RLA File :22/24/040/00056/AM09/	Lic.No/Date:2210008531 24.12.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

22	Case No.:3/42/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01481/AM09/	RLA File :08/24/040/00193/AM09/	Lic.No/Date:0810077034 30.12.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

23	Case No.:4/42/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01482/AM09/	RLA File :22/24/040/00053/AM09/	Lic.No/Date:2210008550 30.12.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

24	Case No.:7/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01485/AM09/	RLA File :05/24/040/00623/AM09/	Lic.No/Date:0510233580 30.12.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

25	Case No.:15/42/82-ALC4/2008	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Rejected
	HQ File :01/82/050/01493/AM09/	RLA File :03/95/040/00745/AM09/	Lic.No/Date:0310501068 02.01.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide C&PC letter No.14010/106/2008-Ch.II dated 20.02.2009, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:26/42/82-ALC4/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Approved	
HQ File :01/82/050/01504/AM09/	RLA File :03/94/040/00478/AM09/	Lic.No/Date:0310501131 05.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/117/2008/Ch.III dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl(p-ethoxy) Benzoate (PEEB)	1 Kg.	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg
		2.	Ethyl Alcohol	0.238 kg
		3.	Isopropyl Bromide	0.622 kg
		4.	Potassium Carbonate	0.737 kg
		5.	Dimethyl Formamide	0.200 kg
		6.	Toluene	0.335 kg
		6.	Caustic Soda Flakes	0.050 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:15/46/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01597/AM09/	RLA File :03/94/040/00985/AM09/	Lic.No/Date:0310504540 29.01.2009	Defer Date:16.06.2009

Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.

28	Case No.:19/46/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01601/AM09/	RLA File :03/94/040/00986/AM09/	Lic.No/Date:0310504570 30.01.2009	Defer Date:16.06.2009
Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.				

29	Case No.:20/46/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01602/AM09/	RLA File :09/24/040/00400/AM09/	Lic.No/Date:0910036934 30.01.2009	Defer Date:16.06..2009
Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.				

30	Case No.:23/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Approved																									
	HQ File :01/82/050/01605/AM09/	RLA File :08/24/040/00204/AM09/	Lic.No/Date:0810077813 02.02.2009																										
Decision : Committee Considered case as per agenda and taing cue from SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																													
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ibuprofen Tablet 200 mg Ibuprofen Heumann 200 mg</td><td>1 No.</td><td>1.</td><td>Ibuprofen</td><td>204 mg</td></tr> <tr> <td>Ibuprofen Tablet 400 mg Ibuprofen Heumann 400 mg</td><td>1 No.</td><td>1.</td><td>Acemetacin</td><td>408 mg</td></tr> <tr> <td>Ibuprofen Tablet 600 mg Ibuprofen Heumann 600 mg</td><td>1 No.</td><td>1.</td><td>Acemetacin</td><td>612 mg mg</td></tr> <tr> <td>Ibuprofen Tablet 800 mg Ibuprofen Heumann 800 mg</td><td>1 No.</td><td>1.</td><td>Acemetacin</td><td>816 mg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ibuprofen Tablet 200 mg Ibuprofen Heumann 200 mg	1 No.	1.	Ibuprofen	204 mg	Ibuprofen Tablet 400 mg Ibuprofen Heumann 400 mg	1 No.	1.	Acemetacin	408 mg	Ibuprofen Tablet 600 mg Ibuprofen Heumann 600 mg	1 No.	1.	Acemetacin	612 mg mg	Ibuprofen Tablet 800 mg Ibuprofen Heumann 800 mg	1 No.	1.	Acemetacin	816 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																									
Ibuprofen Tablet 200 mg Ibuprofen Heumann 200 mg	1 No.	1.	Ibuprofen	204 mg																									
Ibuprofen Tablet 400 mg Ibuprofen Heumann 400 mg	1 No.	1.	Acemetacin	408 mg																									
Ibuprofen Tablet 600 mg Ibuprofen Heumann 600 mg	1 No.	1.	Acemetacin	612 mg mg																									
Ibuprofen Tablet 800 mg Ibuprofen Heumann 800 mg	1 No.	1.	Acemetacin	816 mg																									
RA concerned may take further necessary action as per above decision of NC.																													

31	Case No.:1/49/82-ALC4/2008	Party Name:AVON ORGANICS LTD.,	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01643/AM09/	RLA File :09/24/040/00416/AM09/	Lic.No/Date:0910037048 12.02.2009	Defer Date:16.06.2009

Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.

32	Case No.:3/49/82-ALC4/2008	Party Name:MEGA FINE PHARMA PVT.LTD.,	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01645/AM09/	RLA File :03/95/040/00929/AM09/	Lic.No/Date:0310506992 12.02.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

33	Case No.:12/49/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01654/AM09/	RLA File :34/24/040/00207/AM09/	Lic.No/Date:3410023501 13.02.2009	Defer Date:16.06.2009
	Decision :Committee considered case as per agenda and observed that Export Cell has been requested to confirm whether the export product Di Methyl Amino Propyl Chloride Hydrochloride 65% Solution in water (DMPC-65%) is a Scomet item. It was, therefore, decided to remind Export Cell to furnish the above information and defer case for 16.06.2009.			

34	Case No.:7/49/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01649/AM09/	RLA File :09/24/040/00412/AM09/	Lic.No/Date:0910037066 13.02.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

35	Case No.:25/49/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01667/AM09/	RLA File :04/24/040/00251/AM09/	Lic.No/Date:0410102460 18.02.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

36	Case No.:16/51/82-ALC4/2008	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/01702/AM09/	RLA File :07/21/040/01209/AM09/	Lic.No/Date:0710063331 27.02.2009	Defer Date:16.06.2009
	Decision : Committee decided to forward a copy of application to Chemical Division of C&PC for their comments. Accordingly, case was deferred for 16.06.2009.			

37	Case No.:1/3/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
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	HQ File :01/82/050/00013/AM10/	RLA File :03/94/040/01069/AM09/	Lic.No/Date:0310514552 03.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:2/3/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/00014/AM10/	RLA File :03/94/040/01020/AM09/	Lic.No/Date:0310514556 03.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

39	Case No.:3/3/82-ALC4/2009	Party Name:KUSUMA PHARMA	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Rejected
	HQ File :01/82/050/00015/AM10/	RLA File :03/94/040/01135/AM09/	Lic.No/Date:0310514622 03.04.2009	
	Decision :Committee considered case as per agenda and observed that the import and export items are same and hence norms can not be fixed. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

40

Case No.:4/3/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Approved	
HQ File :01/82/050/00016/AM10/	RLA File :03/95/040/01034/AM09/	Lic.No/Date:0310514719 06.04.2009		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 36/82 meeting held on 02.12.2008 vide case No.5/36/82-ALC4/2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:5/3/82-ALC4/2009	Party Name:MEHTA PHARMACEUTICAL INDUSTRIES	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/00017/AM10/	RLA File :03/95/040/01057/AM09/	Lic.No/Date:0310515007 08.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

42	Case No.:6/3/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/00018/AM10/	RLA File :03/94/040/00007/AM10/	Lic.No/Date:0310515022 09.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

43	Case No.:7/3/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Approved															
	HQ File :01/82/050/00019/AM10/	RLA File :03/94/040/01092/AM09/	Lic.No/Date:0310515149 09.04.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/212/2008-PI-III dated 20.04.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Metoprolol Succinate</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Para Methoxy Ethyl Phenol</td><td>0.7955 kg</td></tr> <tr> <td>2.</td><td>Epichlorohydrine</td><td>0.6179 kg</td></tr> <tr> <td>3.</td><td>Mono Isopropyl Amine</td><td>0.6285 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Metoprolol Succinate	1 Kg.	1.	Para Methoxy Ethyl Phenol	0.7955 kg	2.	Epichlorohydrine	0.6179 kg	3.	Mono Isopropyl Amine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
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		2.	Epichlorohydrine	0.6179 kg															
		3.	Mono Isopropyl Amine	0.6285 kg															

44	Case No.:8/3/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Deferred
	HQ File :01/82/050/00020/AM10/	RLA File :03/94/040/01060/AM09/	Lic.No/Date:0310515161 09.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

45	Case No.:9/3/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2009 21.04.2009	Status:Case Approved
	HQ File :01/82/050/00021/AM10/	RLA File :03/95/040/01047/AM09/	Lic.No/Date:0310515176 09.04.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

